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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 572/2020 & I.A. 11925/2021**

ELSEVIER LTD. AND ORS. Plaintiffs

Through Mr. Amit Sibal, Sr. Advocate
assisted by Mr. Saikrishna Rajagopal, Mr.
Sidharth Chopra, Ms. Sneha Jain, Mr.
Saksham Dhingra, Mr. Vinay, Ms. Disha
Sharma, Ms. Snehima Jahuari, Ms. Surabhi
Pande, Advs.

versus

ALEXANDRA ELBAKYAN AND ORS. Defendants

Through Mr. Rohit Sharma, Mr. Rounak
Nayak, Ms. Arju Chaudhary, Advocates for
Delhi Science Forum
Mr. Gopal Sankaranarayanan, Sr. Adv. with
Mr. Rohan K. George, Mr. Nilesh Jain, Mr.
Sumit Srivastava, Ms. Sriya Sridhar, Ms.
Shrutanjaya Bhardwaj and Ms. Jhanvi
Dubey, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

ORDER

% **21.09.2021**

I.A. 11925/2021 in CS(COMM) 572/2020

1. Instead of entering into the niceties of the interpretation of the expression “till the next date of hearing” on which both learned Senior Counsel have filed a volume of authorities, both learned counsel submit, with the fairness expected of them, that any dissertation on this aspect may be avoided if IA 12668/2020, in which pleading are now complete, is taken up for hearing by the court.

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2. Accordingly, list IA 12668/2020 on 28th September, 2021 for disposal.
3. Both sides are directed to file a short note of their respective submissions in this application, not exceeding five pages, at least 48 hours in advance of the next date of hearing, after exchanging copies with each other.
4. Additionally, they may also file compilation of any decisions on which they may seek to place reliance. It would be appreciated if the judgments are not marked or highlighted. However, the relevant paragraphs of the judgment may be indicated in the Index accompanying the compilation.

C. HARI SHANKAR, J.

SEPTEMBER 21, 2021

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